

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6847 of 2026

Ashish Sood : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application under the Right to Information Act, 2005 (“**RTI Act**”), which was transferred to the respondent from Department of Economic Affairs, on March 30, 2026. The respondent, by a letter dated April 23, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00149) dated April 23, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application, sought the following information:

“(1) mutual fund new SIP started data from 01/04/2025 28/02/2026 Regular vs direct Separately

(2) mutual fund overall SIP closed inbetween 01/04/2025 28/02/2026 Regular vs direct separately

(3) mutual fund net equity fresh sales n redemption data separately inbetween 01/04/2025-28/02/2026 Regular vs direct separately”
3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought is not maintained by SEBI in the manner/format as specified. Hence, the information sought is not available with SEBI. However, respondent informed that the data for the new SIP is available in the public domain on the AMFI website. The respondent also provided the link for accessing the same.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that that the information sought is not maintained by SEBI in the manner/format as specified. In this context, I note that Hon’ble High Court of Delhi in its judgment dated 04.12.2014 in case of *The Registrar, Supreme Court of India vs. Commodore Lokesh K. Batra and Ors.* [W.P.(C) No. 6634/2011] observed that : “11. *Insofar as the question of disclosing information that is not available with the public authority is concerned, the law is now well settled that the Act does not enjoin a public authority to create, collect or collate information that is not available with it. There is no obligation on a public authority to process any information in order to create further information as is sought by an applicant.....*” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, the respondent has informed that appellant can refer to AMFI website for the data pertaining to new SIP. The appellant may be guided by the same.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: May 21, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA